

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW

ANNEXURE

INDEX SHEET

T.A. NO. 1959/87-W.P. NO. 5896/88

CAUSE TITLE OF

NAME OF THE PARTIES.....

.....Applicant

Versus

.....Respondent

Part A, B & C

Sl. No.	Description of documents	Page
1	Index sheets	A1 to A3
2	Order sheets	A4 to A5
3	Copy of petition from exar	A6 to A24
4	Papers	A25
5	Others backpart	A26
6		
7		
8		
9		
10		
11		
12		
13		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

verified and

Dated. 09/5/12

Counter Signed.....

B/C destroyed on 09-5-12

Section Officer / In charge

Signature of the
Dealing Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

FORM OF INDEX

O.A./T.A./B.A./C.C.P./ No. 1959-1987

Makbul Zafar Khan vs. U.O.I
P A R T - I

1.	Index Papers	:- 1 to 3
2.	Order Sheet	:- 4 to 7 (Chancery HC)
3.	Any other orders	:- 8 (CATCB.L.K.O.)
4.	Judgement	:- 9 (5-12-89) DFD (CATLKO)
5.	S.L.P.	:-

D.Y. Registrat

Supervising Officer

Dealing Clerk

Note :- If any original document is on record - Details.

Nil

Dealing Clerk
30-12-78

V.K. Mishra

(1)

1/2

CENTRAL ADMINISTRATIVE TRIBUNAL
 Circuit Bench, Lucknow
 Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEETCAUSE TITLE 1959 of 1987

NAME OF THE PARTIES

Mohd. Zafar Khan Applicant

Versus

B.O.T RespondentPart A, B & C

Sl. No.	Description of documents	PAGE
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4	Answer	A-14 to A15
5	Annexures	A16 to D22
6	Power	A23 to A24
7	Applicant	B24 to B25 B25 to B26

CIVIL SIDE
CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case W.P. 5896-85

Name of parties Motel Zafar Khan vs. Supdt. of Post Office

Date of institution 8-11-85 Date of decision

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
		1. sub. with affidavit and document.	20		102.00			
		2. Boan.	1-		5-00			
		3. Com. 12959 (W) of 85 for 8th	9		5-00			
		4. order-8th ult.	1-		-			

I have this day of 198 examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date

Munsarim

Clerk

Recd 8/8/85

(37)

Hon. U. C. S. J.

Hon. B. K. J.

Put up with the writ
petition.

Manu h

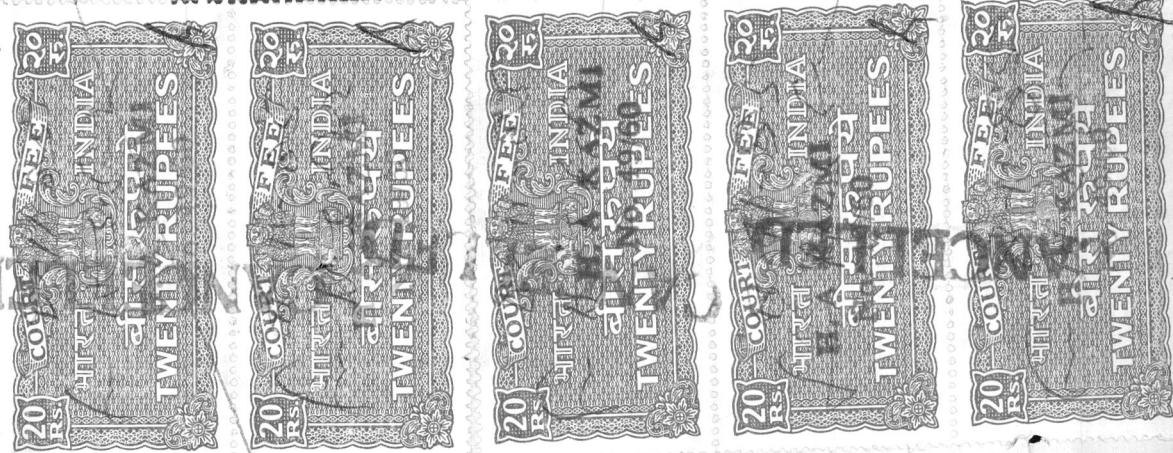
8-11-1985.

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

Lucknow Bench Lucknow.

Writ Petition No. 5896 of 1985

Under Article 226 of the Constitution of India.



Sett. 20
C.R.
8-1-85

For Chief Standing Counsel
High Court Allahabad
Lucknow Bench, Lucknow

Mohammad Zafar Khan, aged about 55 years,
son of Abdul Sattar Khan, resident of
village Bhupat Pur Chauki, pargana and
tahsil Nanpara, ~~near~~ Branch Post Office
Bhupat Pur Chauki, district Bahraich.

..... PETITIONER

VERSUS

1. Superintendent of Post Offices,
Bahraich.

2. Inspector of Post Offices, Bahraich.

3. Post Master General, U.P. Lucknow.

... OPPOSITE PARTIES.



The Oath

5 Adhesive postals

Total

correct but final Court fee papers
will be made on receipt of lower
Court record.

In time up to

Papers filed. Copy of P. P.
should also be filed.

Off. Hours.

Certiorari to quash the order
if any after summons
the same form and
returning the papers
form served

returning ~~same~~
~~8/11/85~~

(3)

S
8/11/85

Hon. U. C. S. J.

Hon. B. K. J.

list in the week

commencing 18th Nov, 1985

in order to enable the State

Counsel to obtain instructions.

Pranav W

8.11.1985.

P.T.O.

A-2

⑥

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

w.p. No. 5896 of 198

vs.

85.

1/2

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
81/85	22nd v.c.s. 22nd B.K. Put in the week commencing 18th Nov, 1985	
	Instructions: sd v.c.s sd - B.K. 81/85 cm. an no 12959 (1) 85	
81/85	22nd v.c.s. 22nd B.K. Put up with the w.f.	
	sd v.c.s. sd - B.K. 81/85	
92-11-85	Housest. No (comt.)	To Bench Lct
	80	
	88	

sd B.K.

14

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1 13-12-85	80 of 12 with C. 7th Am. Mv 12959 (co) of 85 for am Hear S. C. Malhotra, J Hear G. B. Singh, J 80 13-12	3 to Bench.
20.12.85	H. S. S. m Y H. G. B. Singh S. J.	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

A-2

ORDER SHEET

REGISTRATION NO. 1959 of 1987 (1)

M. Z. Khan

APPELLANT
APPLICANT

DEFENDANT
RESPONDENT

VERSUS

Subt. of Post Office

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
26/10/87	<p>Hon. Justice D. Nath, VC</p> <p>No one is present for the applicant. Dr. Alinash Chandra appears on behalf of opposite parties. List for admission on 5/12/87. Issue notice to the applicant.</p> <p>Pr VC</p>	<p>OR</p> <p>Case has been recd. from CAT, Add. on 14.9.87</p> <p>Case is not admitted</p> <p>CAIRRA No filed</p> <p>Date was fixed from CAT, Add. but VC was not present</p> <p>Submitted for order</p> <p>h 27/10/87</p> <p>Noticed & passed</p> <p>27/10/87</p>
		<p>OR</p> <p>Notices were issued on 27.10.87</p> <p>No undelivered copy</p> <p>Case has been returned back.</p> <p>Submitted for admission</p> <p>h 1/11/87</p>

(9)

5/12/89

Non-Justice K. Nath, V.C.
Non. K. J. Raman, A.M.

The case has been called twice and the list has been revised.

No one is present on behalf of the applicant.

Dr. Dinesh Chandra is present for the opposite parties. The application is dismissed for default of the applicant.

AM
A.M.

VC.

10081 ~~Enq. A-15~~ A-19
IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

Lucknow Bench Lucknow.

Writ Petition No. 5396 of 1985

38
Mohd. Zafar Khan

...Petitioner.

Versus

Supdt. of Post offices and others ...Opp.-parties.

INDEX

1. Writ Petition ... 1-10
2. Affidavit ... 11-12
3. Annexure No.1 (Birth register relating to petitioner) ... 13
4. Annexure No.2 (Notice dated 22.1.83 issued by O.P.I) ... 14-15
5. Annexure No.3 (Representation made by petitioner before O.P.s. 1 and 2) ... 16-17
6. Annexure No.4 (Inspection note made by O.P. 2 in the inspection book) ... 18-19

Presented by: -

Abbas

ADVOCATE

Dated, Lucknow: Counsel for the petitioner.

... 8.11.1985.

Ques
10.11.85

birth register relating to the year 1931.

A photostat copy of the birth register relating to petitioner is annexed hereto as Annexure

No. 1.

6. That the petitioner is to retire on completion of 55 years of age which comes to 31.12.1995.

7. That the petitioner received a notice from opposite party no.1 dated 22.1.83 whereby the petitioner was asked to furnish proof about his age from the educational institution. A true copy of the said notice dated 22.1.83 issued by the opposite party no.1 to the petitioner is annexed hereto as Annexure No. 2.

8. That since the petitioner has not passed any examination as such there is no document relating to the petitioner's date of birth which could be available from any ~~instituition~~ educational institution.

9. That the petitioner, however, produced a copy of the birth register which indicated that the date of birth of the petitioner was recorded as 31.12.1930.

fit v/v/v/v

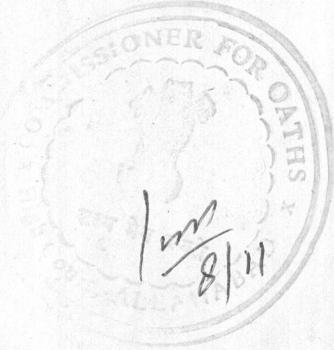


10. That there is no evidence of date of birth or age of the petitioner maintained by the opposite parties and this was obviously the reason that a notice contained in Annexure-2 to the writ petition was issued to the petitioner.

11. That the petitioner made a representation before the opposite parties 1 and 2 and sent it by registered post on 28.10.1985 asserting that the petitioner has been able to get a copy of the birthregister which he is furnishing and ~~in~~ which he could not get earlier and as such the petitioner should retire in the year 1995 and as such the date of birth may accordingly be noted. A true copy of the representation made by the petitioner before the opposite parties nos.1 and 2 is annexed hereto as Annexure No.3.

12. That the opposite parties 1 and 2 have not yet taken any decision and on oral enquiries made by the petitioner from opposite parties 1 and 2 on 6.11.85 the petitioner

was informed that ~~Annexure~~ the petitioner will retire on 21.11.85.



13. That as a result

Inspector of Post Offices opposite party no.2
who is neither an expert nor is in a position
to ascertain the aged of the petitioner noted
in the inspection book on 11.2.85 that by
appearance the petitioner seems to be of 65 years
of age. The relevant extract of the inspection
note made by the opposite party no.2 in the
inspection book is annexed hereto as Annexure

14. That the petitioner respectfully submits that the petitioner cannot be placed to retirement merely on the assessment by opposite party no.2 and there is no material before opposite party no.1 to place the petitioner to retirement on the assumption and imaginary age as found by the opposite party no.2 on a bare look since the real age cannot be found only by appearance in most of the cases as a person may be quite young but looks older than a person who although old looks younger.

15. That as a matter of fact opposite parties 1 and 2 should consider and first decide the question of age before placing the petitioner to retirement and in the absence of a decision having been taken

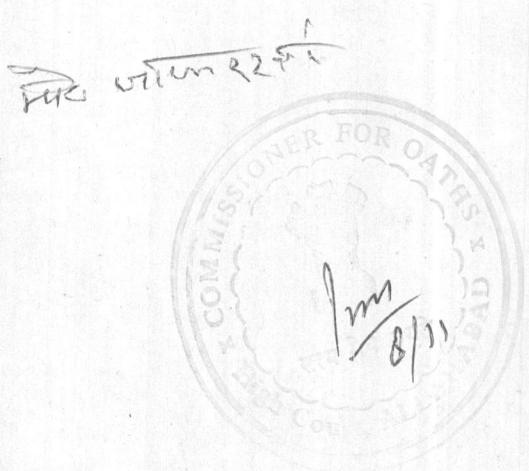


by the opposite parties 1 and 2 the proposed retirement of the petitioner on 21.11.85 is contrary to law.

16. That as a matter of fact the petitioner has also not received education to the best memory of the petitioner in any of the institution where the record of age could be available.

17. That the petitioner ~~was~~ also ready to be subjected to medical examination in case the opposite parties 1 and 2 so desire but the opposite parties nos.1 and 2 merely on the oral assumption of age by the Inspector who is not an expert to give opinion about the age have taken decision to place the petitioner to retirement on 21.11.85 treating the age of the petitioner to be 65 years.

18. That there being no material before the opposite party no.1 to place the petitioner to retirement on 21.11.85, the decision taken by the opposite party no.1 to place the petitioner to retirement on 21.11.85 is therefore without any basis, arbitrary and contrary to law.



19. That the petitioner, who is not

to get any pension, but is to get a very nominal bonus, will suffer manifest and substantial injury since the petitioner has still to work for 10 years and to earn his livelihood.

20. That, at any rate, the retirement of the petitioner on 21.11.85 should have been stayed till the final disposal of the representation made by the petitioner. Opposite party no.1 has not considered the question of date of birth according to the document contained in Annexure-1 to the writ petition and has not disposed of the representation of the petitioner according to law but have only informed the petitioner orally on 6.11.85 that the petitioner will place to retirement on 21.11.85.

21. That earlier also the petitioner had made a representation relating to the Inspector's arbitrary noting of age but ~~no~~ no decision to the knowledge of the petitioner has been taken.

22. That the petitioner will suffer manifest and substantial injury in case the petitioner is put to retirement on 21.11.85 since the petitioner will suffer



Pr. v. K. S. S.

huge financial loss as the petitioner is not to get pension but only a nominal bonus and in case the proposed retirement of the petitioner on 21.11.85 is not stayed the petitioner will suffer manifest and substantial injury.

23. That aggrieved by the aforesaid impugned decision of the opposite parties and having no other alternate, adequate and efficacious remedy the petitioner begs to prefer this writ petition on the following among other:-

GROUND S

(1) Because the opposite parties nos. 1 and 2 have committed manifest error of law in not considering the representation and in not considering birth certificate of the petitioner according to which the petitioner has to retire on 30.12.1995.

(2) Because the arbitrary assessment of petitioner's age without any medical

AS below

examination made by the opposite party no.2 could not have been the basis for placing the petitioner to retirement by assumption of his age to be 65 years in the year 1985.

(3) Because the ~~maxx~~ impugned decision taken by the opposite party no.1 for placing the petitioner to retirement on 21.11.85 is arbitrary and also contrary to law and is not based on any evidence or any material on record.

(4) Because the petitioner will suffer manifest and substantial injury in case the petitioner is made to retire on 21.11.85 since the petitioner will suffer serious pecuniary loss and substantial damage.

(5) Because in ~~maxx~~ any view of the matter the opposite parties nos.1 and 2 should have examined the matter and should have considered the document and could have got the petitioner medically examined in order to assess the correct age of the petitioner.

PRAYER

The petitioner, therefore, prays as follows:-

JFSgn

(i) that by a writ, direction or order in the nature of mandamus the opposite parties be directed not to place the petitioner to retirement on 21.11.85 and to direct the opposite parties to retain the petitioner in service till 31.12.1995 ;

(ii) that by a writ, direction or order in the nature of certiorari the decision of opposite party no.1 (by calling the original order, if any, relating to retirement of the petitioner on 21.11.1985) whereby the petitioner is being asked to retire on 21.11.85, may kindly be quashed;

(iii) such other writ, direction or order be also kindly issued as the Hon'ble court may deem, fit and proper;

(iv) cost of the writ petition be awarded to the petitioner against the opposite parties.

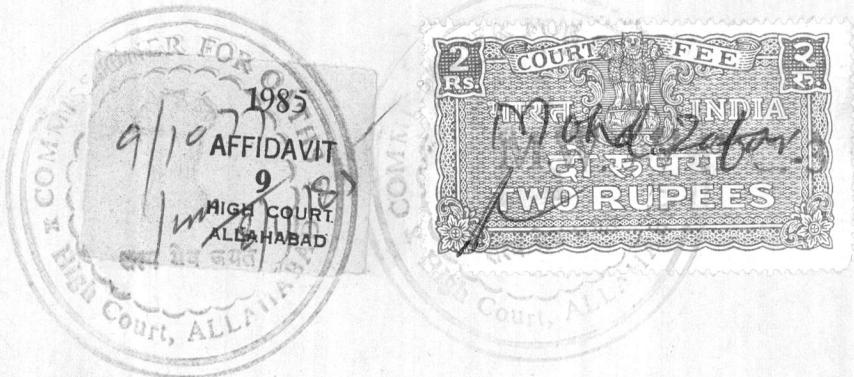
ADVOCATE
Dated, Lucknow: Counsel for the petitioner.

..... 8.11.1985

D A/T 14/8/85

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
Lucknow Bench Lucknow.

Writ Petition No. of 1985



Mohd. Zafar Khan

...Petitioner.

Versus

Superintendent of Post Offices and others

...Opp.-parties.

AFFIDAVIT

I, Mohd. Zafar Khan, aged about 55 years, son of Abdul Sattar Khan, resident of village Bhupat Pur Chauki, parganah and tahsil Nanpara, district Bijnor, do hereby solemnly affirm and state as under:-

1. That the deponent is petitioner in the above writ petition and he is fully conversant with the facts deposed to hereunder.

2. That the contents of para 1 to 22 of the accompanying writ petition are true to my own knowledge.

3. That Am 2 to give the true copies of these oaths.

D/14/8/85

DATED: LUCKNOW:

DEPONENT.

...8/11/1985.

D/15
A/16
V/17

I, the abovenamed deponent do hereby verify that the contents of paras 1 and 2 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed so help me God.

7/10/1985

Dated, Lucknow:

DEPOSITION.

... 8/11/1985.

I identify the deponent who

has signed before me. and is

personally known to me.

Mr. D. Singh

Advocate

47(1)

हन दि जानरेलु छाई कौटै जापा- जूढीकैवर स्ट हलाहाबा द
हित्खि स्ट लखनऊ ।

ट्रिट पिटीशन नं ० जापा १६८५

माहमद जापार खा

पिटीशनर

बनाम

गवर्नर्मेंट जापा इंडिया स्टड अक्से

बपौ पाटीज

स्टेटेजर नं ० २

०००००००००००००

भारतीय ढाक तार विभाग

कायालय अधीक्षक ढाकघर,

बहराहच मण्डल,

बहराहच -२७१८०१

सेवा में,

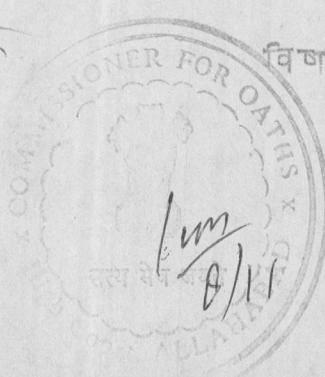
शाखा ढाक पाल,

मापतपुर (रुपही ढीहा)

बहराहच ।

पत्राक र -६५ । मापतपुर । द२ विक्र बहराहच २२-१-८३

११० जून १९८८



विषय : - आयु सत्यापन के सम्बन्ध में

:: २ ::

V/16

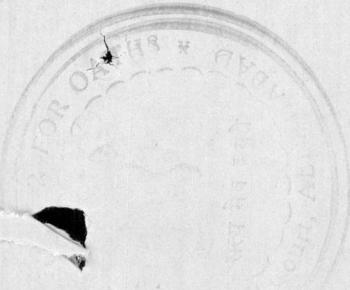
आप अपने आयु के पुष्ट हेतु शैक्षिक संस्था
से प्राप्त प्रमाण पत्र इस कायीलय को अविलम्ब प्रेषित
करें।

हृ अपठनीय
अधीक्षक ठाक्कर,
बहराहच मण्डल,
बहराहच २७१८०१

:: मुहर ::

स्त्रय प्रतिलिपि

० ० ० ० ० ० ० ० ० ० ० ०



AN 16

इन दि जाने रेखुल हाई कोर्ट आफा जूही कैवर स्ट व्हला हाबाद
सिटी स्ट लखनऊ ।

रिट पिटीशन नं ० आफा १६८५

मुहम्मद जाफर जा०

----- पिटीशनर

बनाम

गवर्नर आफा हैंडिया एप्ट अद्दे

----- अपौ० पार्टीज

स्टैक्जर नं ३

०-०-०-०-०-०-०-०

सैवा में

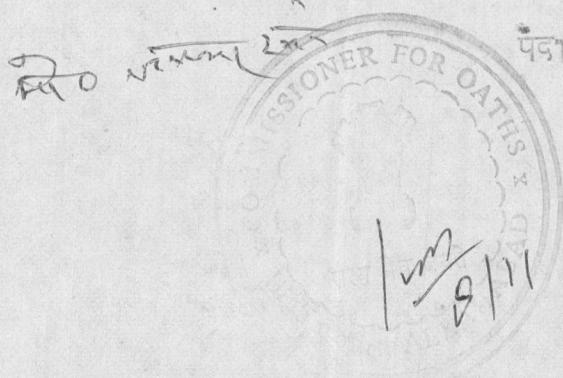
पश्चांक स-०६५ । माप्तपुर । दूर दिनांक २२-१-८३

बायु सत्यापन के सम्बंध में ।

श्रीमान जी,

सैवा में निवैदन है कि श्रीमण जी के कायांलिय
में प्राथी की दर्जे उम्र के मुता बिक प्राथी का रिटायरमेंट
प्राह नवम्बर सू. ८५ में होने वाला है । ब्रवर्त जाँच
हैंपैक्टर साहब को प्राथी अपनी पेदाइश का सही कागज नहीं
दे सका था क्यों कि वह उस समय ढूँढ़ने पर मिल नहीं पाता
था अब प्राथी को प्राथी की पेदाइश का कागज मिल गया है

जिसकी फॉर्ट्रैट कापी नकल सहन है । प्राथी की
पेदाइश दर्जे होने के मुता बिक अभी प्राथी की बायु रिटायरमेंट



820 17

✓ 18 27

2

हैं तु पूरी नहीं है क्योंकि उसके विसाव से प्राथी की आयु ५५ वर्ष है और प्राथी का रिटायरमेंट वर्ष १९६५ में होना चाहिये।

अतः प्राथी है कि महादय अपने कायौल्य के सम्बोधित कागजात में प्राथी को सही जन्म तिथि के नोट करने का आदेश करने की कपा करें।

माथी,

मुहम्मद जाफार सा
पॉस्ट मास्टर मापत्तपुर वॉकी,
जनपद बहराहच ।

੩੦ ਪ੍ਰ੦

दिनांक २५-३०-८५

सत्य प्रतिलिपि



A21 (18)

ਇਨ ਦਿ ਆਨੰਦੁਲ ਹਾਵੀ ਕੌਟੀ ਆਫ਼ ਗੂਡੀ ਕੱਚਰ ਸਟ ਇਲਾਹਾਬਾਦ
ਵਿਟਿੰਗ ਸਟ ਲਖਨਊ ।

रिट पिटी शन नं १० आफ १९८५

मुहम्मद जाफर खा०

----- पिटीशनर

卷之三

गवनमेन्ट आपा हँदिया एपढ अद्दी

— ३०८ —

सनैकजर न० ४

— O — O — O — O — O — O — O —

निं० रि० माँपतपुर १८५

ਲੈਖਾ ਕਾਧੀਲਿਧ - ਮਟੈਰਾ ਆਰੂ ਦਸ਼ੂ ਤਪ ਢਾਕਘਰ ਦੂਰੀ ਦ ਕਿਲੋਮੀਟਰ

कार्यकाल - १२-०० हावर से १५-०० हावरस ग

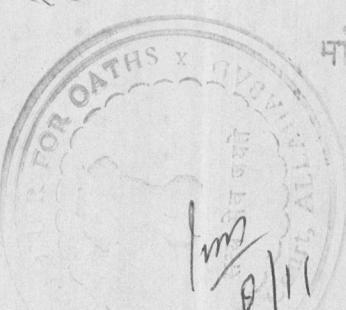
ग्राम सॉल्यून - सॉलह मात्रे

टाक आने का समय १२-०० हावरस तथा टाक जाने का समय
१४-०० हावरस

हाक वितरण १२-५० तथा १५-०० ग्रेस्ट प्रतिक्या - प्रतिदिन
शासा हाकपाल

कर्मचारीगण - शाखा ठाकपाल एवं अतिरिक्त विभागीय धावक
पात्र

आज दिनांक ११-२-८५ का अवधारणा शास्त्र ठाकुर भैरवपुर का बाध्यिक निरीक्षण किया । विगत निरीक्षण



व अदालत श्रीमान्

[वादी] अपीलान्ट

श्री
प्रतिवादी [रेस्पाइन्ट]

For Petitioners

Lucknow महोदय

वकालतनामा



वादी (अपीलान्ट)

१९८५
८४

Mohd. Zafar Khan

N.P. नं० मुकद्दमा

बनाम

सन् १९८५ वेशी की ता०

प्रतिवादी (रेस्पाइन्ट)

१६ रु०

ऊपर लिखे मुकद्दमा में अपनी ओर श्री

Mr. H. S. Sahai Advocate

वकील
महोदय
एडवोकेटनाम अदालत नं०
मुकद्दमा नं०
नाम फरीदन

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पेरवी व जवाब देही व प्रश्नोंतर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रूपया बूझ करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकद्दमा उठावें या कोई रूपया जमा करें या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे ।

हस्ताक्षर मो. जामुरी

साक्षी (गवाह)

दिनांक

६

साक्षी (गवाह)

महीना

॥

सन् १६ ८५ रु०

स्वीकृत

व अदालत श्रीमान Central Adm. Court, Timberd. महोदय
Circuit Bench, Lucknow

Kond Zafarkhan [वादी] अपीलान्ट

प्रतिवादी [रेस्पान्डेन्ट] Ms. Umesh Chandra

वकालतनामा

टिकट

(वादी अपीलान्ट)

Kond Zafarkhan

नं० मुकदमा १९६१ सन् १९६१ पेशी की ता० ५-१२ १६५५ ई०

(मुकदमा ५८९६/६५)

ऊपर लिखे मुकदमा में अपनी ओर से श्री

बनाम प्रतिवादी (रेस्पान्डेन्ट)

Umesh Chandra

Addl. Gen. Secy. Sl. Standard Criminal

वकील

महोदय

एडवोकेट

Umesh Chandra

नाम अदालत

मुकदमा नं० नाम

बनाम
फरीकासनी

को अपना वकील नियुक्त करके प्रतिज्ञा(इकरार) करता हूं और लिखे देता हूं कि इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रूपया वसूल करें या सुलहनाम व इकबालदावातथा अपील निगरानीहमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रूपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त(दस्तखती)रसीद लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूं कि हर पेशी पर स्वयं या अपने किसी पैरोकार को भेजता रहूंगा अगर मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसीलिए यह वकालत नामा लिख दिया प्रमाण रहे और समय पर काम आवे ।

अधीक्षक उक्तव्यर २८/१८
हस्ताक्षर अ. अ. अ. २७/३०१
वद्द १५३

साक्षी (गवाह) साक्षी (गवाह)

दिनांक महीना सन् १६ ई०

21.11.85 and to direct the opposite parties
that the petitioner may continue to remain
in service , till the decision of the writ
petition.

J. H. R.
ADVOCATE

Dated, Lucknow: Counsel for the petitioner.
..... 8.11.1985.

(11) (23)

(681)

To,

8/27

The Deputy Registrar,
CAT, Lucknow Bench

R.
5/6

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It is requested that Certified copies of the judgment and order of the Delhi Tribunal, Lucknow Bench in the following cases may be supplied to me as per A.C.C. Local orders for copies can be
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D.R.

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